

22

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

D.A. No. 844/94.

Dt. of Decision : 20.7.94.

Mr. S. Dharmapuri.

.. Applicant.

vs

1. The Sub Divisional Officer,
Phones, Nizamabad.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication,
Doorsanchar Bhavan,
Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. K. Bhaskar Rao, And: C.A.Sc.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

..2

25/7
PM

ORDER

(As per Hon'ble Shri A.V. Haridasan, Member (Judl.))

The applicant who was working as a casual mazdoor from 1-9-86 to 31-9-86 to 31-10-87, 3-12-87 to 26-12-89 and from 3-2-88 to 30-5-88 with intermittent breaks has filed this application for a direction to the respondents that the applicant also may be enlisted as a casual mazdoor in terms of the instructions of the Director General, Telecom. It is alleged that the applicant filed this application coming to know that similarly situated persons who were retrenched like him without following the mandatory provisions of the I.D. Act have been pursuant to the orders of the Tribunal re-engaged. The applicant made a representation on 15.1.93 and this application was filed finding no response thereto.

2. When the application came up for admission, the learned Central Government standing counsel, Shri Bhaskara Rao fairly agreed that if the claim of the applicant that he had rendered casual service is true on verification of the records and if the same is found genuine in putting forth the claim of the applicant for inclusion in the register of casual mazdoor despite the delay and for engagement in his turn will be considered sympathetically.

3. In the result, we admit this application with a direction to the respondents to verify the claim of the applicant regarding his casual engagement with reference to records in their possession, and if his

(gcr)

-3-

claim is found genuine to include his name in the list of casual mazdoors at the appropriate place and to engage him for casual work, as and when there is work in preference to his juniors. There is no order as to costs.

D

Jmgs
(A.S. GORTHI)
MEMBER (ADMN.)

Alam

(A.V. HARIDASAN)
MEMBER (JUOL.)

— Dt. 20-7-1994. —
(Dictated in Open Court)

Arshie 20-7-94
DEPUTY REGISTRAR (J)

kmv/spr

Copy to:

1. The Sub Divisional Officer, Phones, Nizamabad.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad.
4. One copy to Mr. K. Venkateswar Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. ~~K. Bhas Kar Rao, Advocate~~, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

*3rd page
P.D. 27/7/94*

OA-844194 ✓

Typed by

Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 26/7/94 ✓

ORDER/JUDGMENT. ✓

M.R.P./C.P.NO.

C.A.NO.

844194 ✓

T.A.NO.

(W.P.NO.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions. *Standing for*

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered. *(6)*

No order as to costs.

